

GOVERNMENT OF INDIA

MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO-3589

ANSWERED ON- 21/03/2025

DEPORTATION OF INDIANS FROM US

3589. SHRI E T MOHAMMED BASHEER

Will the Minister of EXTERNAL AFFAIRS be pleased to state:-

(a) whether the Government is aware of the recent developments indicating a large number of Indians facing deportation from the United States;

(b) if so, the measures taken/proposed to be taken by the Government to manage the inflow of deported individuals;

(c) whether the Government has implemented any specific actions or policies in response to this issue;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to tackle the illegal Indian's residing in different countries across the globe?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

(a to e) The U.S. has been carrying out deportation operations of illegal migrants for several years now. Deportation of Indian nationals from the U.S. is accepted only after concerned Indian agencies have firmly established the nationality of the returning individuals. From 2009 to 2024, a total of 15,564 Indian nationals have been deported by the U.S. to India. From January 2025 till date, a total of 388 Indian nationals have been deported to India from the U.S.

Indian nationals who have entered a country illegally, or who have overstayed their visa validity, or found to be staying in that country without any valid documentation or have criminal convictions against them are likely to be deported. It is the obligation of all countries to take back their nationals, if they are found to be living illegally abroad. This is however subject to an unambiguous verification of their nationality. This is a policy not only practiced by India; but is a generally accepted principle in international relations. The Ministry of External Affairs remains constantly engaged with partner countries in promoting safe, orderly and legal migration,

while countering illegal immigration. To this end, based on the testimonies of the returning deportees, central and state government authorities are taking enforcement action against the agents, and other criminal actors who are facilitating illegal immigration.
